

<table>
<thead>
<tr>
<th>सारणी ए</th>
<th>(1 जनवरी, 1999 को या उसके पश्चात् किन्तु 15 जनवरी, 2000 से पूर्व जमा की गई रकम के लिए)</th>
</tr>
</thead>
<tbody>
<tr>
<td>जमा की अवधि</td>
<td>प्रतिवर्ष ब्याज की दर</td>
</tr>
<tr>
<td>1 वर्ष</td>
<td>9 प्रतिशत</td>
</tr>
<tr>
<td>2 वर्ष</td>
<td>10 प्रतिशत</td>
</tr>
<tr>
<td>3 वर्ष</td>
<td>11 प्रतिशत</td>
</tr>
<tr>
<td>5 वर्ष</td>
<td>11.5 प्रतिशत</td>
</tr>
</tbody>
</table>

<table>
<thead>
<tr>
<th>सारणी-ब</th>
<th>(15 जनवरी, 2000 को या उसके पश्चात् जमा की गई रकम के लिए)</th>
</tr>
</thead>
<tbody>
<tr>
<td>जमा की अवधि</td>
<td>प्रतिवर्ष ब्याज की दर</td>
</tr>
<tr>
<td>1 वर्ष</td>
<td>8 प्रतिशत</td>
</tr>
<tr>
<td>2 वर्ष</td>
<td>9 प्रतिशत</td>
</tr>
<tr>
<td>3 वर्ष</td>
<td>10 प्रतिशत</td>
</tr>
<tr>
<td>5 वर्ष</td>
<td>10.5 प्रतिशत</td>
</tr>
</tbody>
</table>
G.S.R. 43(E).— In exercise of the powers conferred by section 15 of the Government Savings Banks Act, 1873 (5 of 1873), the Central Government hereby makes the following rules further to amend the Post Office Time Deposit Rules, 1981, namely:—

1. (1) These rules may be called the Post Office Time Deposit (Amendment) Rules, 2000.

   (2) They shall come into force on the date of their publication in the Official Gazette.

2. In the Post Office Time Deposit Rules, 1981, in rule 7, for Table M and the Notes thereunder, the following Tables and Notes shall be substituted, namely:—

Table M
(For deposits made on or after 1st January, 1999 but before 15th January, 2000)

<table>
<thead>
<tr>
<th>Period of deposit</th>
<th>Rate of interest per annum</th>
</tr>
</thead>
<tbody>
<tr>
<td>1 year</td>
<td>9 per cent</td>
</tr>
<tr>
<td>2 years</td>
<td>10 per cent</td>
</tr>
<tr>
<td>3 years</td>
<td>11 per cent</td>
</tr>
<tr>
<td>5 years</td>
<td>11.5 per cent</td>
</tr>
</tbody>
</table>
### Table N
(For deposits made on or after 15\(^{th}\) January, 2000)

<table>
<thead>
<tr>
<th>Period of deposit</th>
<th>Rate of interest per annum</th>
</tr>
</thead>
<tbody>
<tr>
<td>1 year</td>
<td>8  per cent</td>
</tr>
<tr>
<td>2 years</td>
<td>9  per cent</td>
</tr>
<tr>
<td>3 years</td>
<td>10 per cent</td>
</tr>
<tr>
<td>5 years</td>
<td>10.5 per cent</td>
</tr>
</tbody>
</table>

Notes: (1) For deposits made on or after the 1\(^{st}\) October, 1979 and before 24\(^{th}\) April, 1992, interest will be payable at the rate specified in Table C or Table D or Table E or Table F or Table G or Table H or Table I or Table J or Table K, as the case may be, calculated at half-yearly compounding basis.

(2) For deposits made on or after the 24\(^{th}\) April, 1992, interest will be payable at the rates specified in Table K or Table L or Table M or Table N, as the case may be, calculated at quarterly compounding basis.

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NOTIFICATION

New Delhi, the 15th January, 2000

G.S.R. 44 (E).—In exercise of the powers conferred by section 15 of the Government Savings Banks Act, 1873 (5 of 1873), the Central Government hereby makes the following rules further to amend the Post Office Recurring Deposit Rules, 1981, namely:

1. (1) These rules may be called the Post Office Recurring Deposit (Amendment) Rules, 2000.

(2) They shall come into force on the date of their publication in the Official Gazette.

2. In the Post Office Recurring Deposit Rules, 1981, in rule 9, in both the Schedules, for the last item, namely, “From 1.1.1999 811.15”, the following items shall be substituted, namely—

“From 1.1.1999 to 14.1.2000 (both dates inclusive) ... 811.15
From 15.1.2000 ... 789.60”.

[F. No. 18/1/99-NS-II]
S. D. PAUL. Under Secy

अधिसूचना

नई दिल्ली, 15 जनवरी, 2000

स.का.नि. 45 (अ)।—केंद्रीय सरकार ववत बैंक अधिनियम, 1873 (1873 का 5) की धारा 15 द्वारा प्राप्त शक्तियो का प्रयोग करते हुए, तालिका (मासिक आय खाता) नियम, 1987 का और संशोधन करने के लिए प्रतिलिपि नियम बनाती है, अर्थात्।

1. (1). इन नियमों का संक्षिप्त नाम तालिका(मासिक आय खाता) संशोधन नियम, 2000 है।
(2) ये राजपत्र में प्रकाशन की तारीख को, प्रकट होगे।

2. तालिका (मासिक आय खाता) नियम, 1987 के नियम 8 के उपनियम (1) मे, “1 जनवरी, 1999 को या उसके पश्चात् जमा पर व्याज बाहर प्रतिशत प्रतिवर्ष की दर पर होगा” शब्दों, अंकों और अक्षरों के पश्चात् प्रतिलिपि शब्द, अंक और अक्षर अंतःस्थापित किये जाएगे, अर्थात्।

“15 जनवरी, 2000 को या उसके पश्चात् जमा पर व्याज व्यापक प्रतिशत प्रतिवर्ष की दर पर होगा”

[फा. सं. 18/1/99–एन एस–11]
एस.डी.पाल, अध्यक्ष सचिव

टिप्पणी: मूल नियम साँकालिनो 701(अ), तारीख 10.8.1987 द्वारा प्रकाशित किए गए और सांकालिनो 805(अ), तारीख 21.7.1988, सांकालिनो 46 (अ), तारीख 20.1.1989, सांकालिनो 581 (अ), तारीख 12.9.1991, सांकालिनो 430 (अ), तारीख 24.4.1992, सांकालिनो 390 (अ), तारीख 29.4.1993, सांकालिनो 585 (अ), तारीख 2.9.1993, और सांकालिनो 5 (अ), तारीख 1.1.1999 द्वारा संशोधित किए गए थे।
NOTIFICATION

New Delhi, the 15th January, 2000

G.S.R. 45 (E).— In exercise of the powers conferred by Section 15 of the Government Savings Banks Act, 1873 (5 of 1873), the Central Government hereby makes the following rules further to amend the Post Office (Monthly Income Account) Rules, 1987, namely :-

1. (1) These rules may be called the Post Office (Monthly Income Account) Amendment Rules, 2000.

(2) They shall come into force on the date of their publication in the Official Gazette.

2. In the Post Office (Monthly Income Account) Rules, 1987, in rule 8, in sub-rule (1), after the words, figures and letters "The deposit made on or after the 1st January, 1999 shall bear interest at the rate of 12 per cent per annum", the following words, figures and letters shall be inserted, namely :-

"The deposit made on or after the 15th day of January, 2000 shall bear interest at the rate of 11 per cent. per annum."

[F. No. 18/1/99-NS. II]
S.D. PAUL, Under Secy.


अधिसूचना

नई दिल्ली, 15 जनवरी, 2000

स.क.स. 46 (अ).— केंद्रीय सरकार, सरकारी वचत्त बैंक अधिनियम, 1873 (1873 का 5) की धारा 15 द्वारा प्रदत्त शक्तियों का प्रयोग करते हुए, राष्ट्रीय वचत्त स्कीम नियम, 1992 का और संशोधन करने के लिए निम्नलिखित नियम बनाती है, अर्थात् :-

1. (1) इन नियमों का संक्षिप्त नाम राष्ट्रीय वचत्त स्कीम (संशोधन) नियम, 2000 है।
NOTIFICATION

New Delhi, the 15th January, 2000

G.S.R. 46 (E).— In exercise of the powers conferred by Section 15 of the Government Savings Banks Act, 1873 (5 of 1873), the Central Government hereby makes the following rules further to amend the National Savings Scheme Rules, 1992, namely:

1. (1) These rules may be called National Savings Scheme (Amendment) Rules, 2000.

(2) They shall come into force on the date of their publication in the Official Gazette.

2. In the National Savings Scheme Rules, 1992, in rule 6, for sub-rule (1), the following shall be substituted, namely:

“(1) (i) For the period commencing from the 15th day of September, 1992 to the 14th day of January, 2000, the interest at the rate of eleven per cent. per annum shall be allowed for a calendar month on the lowest balance at credit of an account between the close of the tenth day and the end of the month and such interest shall be calculated and credited in the account at the end of each year”.
“(1) (ii) On and from the commencement of this notification, the interest at the rate of ten and a half per cent per annum shall be allowed for a calendar month on the lowest balance at credit of an account between the close of the tenth day and the end of the month and such interest shall be calculated and credited in the account at the end of each year”.

[F No 18/1/99-NS. III]
S.D PAUL, Under Secy.

Note:- The principal rules were published vide GSR 763 (E), dated 15th September, 1992.
NOTIFICATION

New Delhi, the 15th January, 2000

G.S.R. 47 (E).— In exercise of the powers conferred by section 12 of the Government Savings Certificates Act, 1959 (46 of 1959), the Central Government hereby makes the following rules further to amend the National Savings Certificates (VIII Issue) Rules, 1989, namely:—

1. (1) These rules may be called the National Savings Certificates (VIII Issue) (Amendment) Rules, 2000.

(2) They shall come into force on the date of their publication in the Official Gazette.

2. In the National Savings Certificates (VIII Issue) Rules, 1989, after sub-rule (2) of rule 15, the following sub-rule shall be inserted, namely:—

“(3) Where a certificate has been purchased on or after the 15th day of January, 2000, the amount inclusive of interest, payable on encashment of the certificate at any time after the expiry of its maturity period shall be Rs. 190.12 for denomination of Rs.100 and at proportionate rate for any other denomination. The interest as specified in the Table below shall accrue to the holder or holders of the certificate at the end of each year and the interest so accrued at the end of each year up to the end of the fifth year shall be deemed to have been reinvested on behalf of the holder and aggregated with the amount of face value of the certificate.
The year for which Interest accrues | Amount of interest accruing on certificate of Rs.100 denomination. (Rupees)
---|---
First year | 11.30
Second year | 12.58
Third year | 14.00
Fourth year | 15.58
Fifth year | 17.35
Sixth year | 19.31

**Note:** The amount of interest accruing on a certificate of any other denomination shall be proportionate to the amount specified in the Table above.

[F. No. 18/1/99-NS. II]
S.D. PAUL, Under Secy.

**Note:** The principal rules were published vide GSR 496(E), dated 1.5.1989 and amended vide GSR 508(E), dated 23.5.1990, GSR 120(E), dated 8.3.1998, GSR 7 (E), dated 1.1.99 and GSR 491 (E), dated 6.7.1999.
New Delhi, the 15th January, 2000

G.S.R. 48 (E).— In exercise of the powers conferred by section 12 of the Government Savings Certificates Act, 1959 (46 of 1959), the Central Government hereby makes the following rules further to amend the Kisan Vikas Patra Rules, 1988, namely:

1. (1) These rules may be called the Kisan Vikas Patra (Amendment) Rules, 2000.

(2) They shall come into force on the date of their publication in the Official Gazette.

2. In the Kisan Vikas Patra Rules, 1988—

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**NOTIFICATION**

New Delhi. the 15th January, 2000

G.S.R. 48 (E).— In exercise of the powers conferred by section 12 of the Government Savings Certificates Act, 1959 (46 of 1959), the Central Government hereby makes the following rules further to amend the Kisan Vikas Patra Rules, 1988, namely:

1. (1) These rules may be called the Kisan Vikas Patra (Amendment) Rules, 2000.

(2) They shall come into force on the date of their publication in the Official Gazette.

2. In the Kisan Vikas Patra Rules, 1988—

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**NOTIFICATION**

New Delhi. the 15th January, 2000

G.S.R. 48 (E).— In exercise of the powers conferred by section 12 of the Government Savings Certificates Act, 1959 (46 of 1959), the Central Government hereby makes the following rules further to amend the Kisan Vikas Patra Rules, 1988, namely:

1. (1) These rules may be called the Kisan Vikas Patra (Amendment) Rules, 2000.

(2) They shall come into force on the date of their publication in the Official Gazette.

2. In the Kisan Vikas Patra Rules, 1988—
(a) in rule 12, after sub-rule (5), the following sub-rule shall be inserted, namely:—

"(6) Notwithstanding anything contained in sub-rules (1) to (5), the maturity period of a certificate purchased on or after the 15th day of January, 2000, shall be six years and six months commencing on the date of issue of the certificate. The amount inclusive of interest, payable on encashment of the certificate at any time after the expiry of its maturity period shall be Rs.2,000/- for a denomination of Rs.1,000/- and at proportionate rate for any other denomination.";

(b) in rule 13, after sub-rule (8), the following sub-rule shall be inserted, namely:—

"(9) Notwithstanding anything contained in rule 12 or in sub-rule (1), if a certificate issued on or after the 15th day of January, 2000, is encashed at any time after the expiry of two years and six months from the date of issue of the certificate, the amount payable inclusive of interest shall be as specified in the Table given below for certificate of the denomination of Rs.1,000/- and at proportionate rate for any other denomination, namely:—

<table>
<thead>
<tr>
<th>Period from the date of issue of the certificate to the date of its encashment</th>
<th>Amount payable inclusive of interest (in rupees)</th>
</tr>
</thead>
<tbody>
<tr>
<td>1. Two years and six months or more but less than three years.</td>
<td>1246</td>
</tr>
<tr>
<td>2. Three years or more but less than three years and six months.</td>
<td>1302</td>
</tr>
<tr>
<td>3. Three years and six months or more but less than four years.</td>
<td>1407</td>
</tr>
<tr>
<td>4. Four years or more but less than four years and six months.</td>
<td>1478</td>
</tr>
<tr>
<td>5. Four years and six months or more but less than five years.</td>
<td>1585</td>
</tr>
<tr>
<td>6. Five years or more but less than five years and six months.</td>
<td>1668</td>
</tr>
<tr>
<td>7. Five years and six months or more but less than six years.</td>
<td>1779</td>
</tr>
<tr>
<td>8. Six years or more but less than six years and six months</td>
<td>1874</td>
</tr>
</tbody>
</table>

[F. No. 18/1/99-NS. II]

S D. PAUL. Under Secy.